

PIRAMAL CAPITAL AND HOUSING FINANCE LTD
(Formerly Known as Dewan Housing Finance Corporation Ltd.)
CIN: L65910MH1984PLC032639

Registered Office: Unit No.-601, 6th Floor, Piramal Amli Building,
Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg,
Kurla (west), Mumbai-400070 - T +91 22 38024000

Branch Office: Plot No-6, Block A, Sector-2, Noida, U.P.-201 301
Contact Person: Nishant Gautam - 9899216466

CORRIGENDUM

The General Public is hereby informed that E-Auction Sale Notice on Symbolic Possession Notice (Rangi International Pvt. Ltd. (Borrower) advertisement Published on Sunday, 9th July, 2023 in Financial Express Newspaper - Delhi Edition. In the title of notice E-Auction date is wrongly mentioned as "11.08.2023" instead of "27.07.2023". All other matter of the advertisement will remain unchanged.

Date : 11.07.2023
Place : Delhi

Sd/-, (Authorised Officer)
Piramal Capital & Housing Finance Limited

OSCAR GLOBAL LIMITED

Regd. Office: 1/22, SECOND FLOOR ASAF ALI ROAD NEW DELHI-110002.
TEL: 9810337978, E-mail: oscar@oscar-global.com, Website: www.oscar-global.net
CIN NO. L51909DL1990PLC041701

The Statement of Standalone Un-Audited Financial Results for the Quarter Ended 30th June 2023
(Rs. In Lacs)

Sl. No.	Particulars	Quarter Ended	Current Year Ended	Corresponding 3 months ending in the previous year
		30/06/2023	31/03/2023	30/06/2022
		Un-audited	Audited	Un-audited
1.	Total income from operations	4.10	12.97	1.86
2.	Net Profit/(Loss) for the period (Before Tax, Exceptional and/or Extraordinary Items)	(3.66)	(24.07)	(6.00)
3.	Net Profit/(Loss) for the period before tax (After Exceptional and/or Extraordinary Items)	(3.66)	(24.07)	(6.00)
4.	Net Profit/(Loss) for the period after tax (After Exceptional and/or Extraordinary Items)	(3.66)	(25.05)	(6.06)
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(3.66)	(25.05)	(6.06)
6.	Equity Share Capital	329.18	329.18	329.18
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8.	Earnings Per Share (of Rs.10/- each) (For continuing and discontinued operations)			
	1. Basic:	(0.11)	(0.76)	(0.18)
	2. Diluted:	(0.11)	(0.76)	(0.18)

Note

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 10.07.2023.
- The above is an extract of the detailed format of the standalone financial results for the Quarter ended 30th June 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Other Disclosures Requirements Regulations, 2015). The full format of the same is available on the websites of the Stock Exchanges (www.bseindia.com) and on the Company's website (www.oscar-global.net)

for and on behalf of the Board of Director
OSCAR GLOBAL LIMITED
(KARAN KANIKA VERMA)
Sd/-
Chairman & Managing Director
DIN: 00034343

Place: Noida
Date: 10.07.2023

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL Home Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower dears the dues of the "IFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Sanjeev Kumar Mr. Deshpande Mrs. Deepika (Prospect No. 857676 & 919228)	All that piece and parcel of B-2/75 Dda Flats T-Huts, carpet area measuring 167 sq. ft. Rajghat Nagar Najafgarh Road, Delhi, India-110027	Prospect No. 857676 is ₹ 13,48,798/- (Rupees Thirteen Lakh Forty Eight Thousand Seven Hundred Ninety Eight Only) and Prospect No. 919228 is ₹ 2,49,153,000/- (Rupees Two Lakh Forty Nine Thousand One Hundred Fifty Three Only)	22-NOV-2022	6-July-2023

For further details please contact to Authorized Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi or Corporate Office: IFL Tower, Plot No. 96, Udyog Vihar, Ph-V Gurgaon, Haryana.

Place: Delhi, Date: 11.07.2023
Sd/- Authorised Officer, For IFL Home Finance Ltd.

समक्ष माननीय मध्यस्थ न्यायाधिकरण जिज्ञाना खान, एस.डी.ए. 8, सेक्टर 45, नोएडा-201303, उपस्थिति हेतु सम्मन, दिनांक 17.07.2023 को 12-30 बजे पूर्वाह्न

क्रमांक	वाद संख्या	CASE TITLE/ के मामले में:	उपस्थिति को तिथि	Defaulter/प्रतिवादी
1	S168/22	शिवात्मिक स्माल फार्मर्स बैंक लि. Vis Mrs. Savita & Others	17.07.2023	(पूर्व सामुदायिक आयोजक)
2	S164/22	शिवात्मिक स्माल फार्मर्स बैंक लि. Vis Mr. Vipin Chhaprana & Others	17.07.2023	विपिन चप्राणा, निवासी - लखवाया स्क्वयर, रोहता रोड, कांकेर खेड़ा, मेरठ - 250001, उत्तर प्रदेश।
3	S163/22	शिवात्मिक स्माल फार्मर्स बैंक लि. Vis Mr. Sunil & Others	17.07.2023	सुनील कुमार, निवासी - ग्राम जांजानवाली खुर्द, धमेड़ा कीरत, बुलन्दशहर 203001

उक्त बैंक ने आप के विरुद्ध एक वाद मध्यस्थता हेतु प्रस्तुत किया था। आपको अपना पक्ष लिखित रूप में प्रस्तुत करने के लिये दिनांक 17.07.2023 को 12-30 बजे पूर्वाह्न एस.डी.ए. 8, सेक्टर 45, नोएडा-201303 पर उपस्थित होने के लिये निर्देशित किया जाता है। उक्त तिथि व समय पर आपके उपस्थित न होने पर एम्पथीय सुनवाई करते हुए, तदनुसार इस वाद का निपटारा किया जाएगा।

आदेश (मध्यस्थ न्यायाधिकरण)

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(2) of the Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned in below table calling within named borrowers, co-borrowers/ guarantor to repay the amount mentioned in the notice being an amount as detailed mentioned in table given hereunder within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Ordinance read with Rule 9 of the said Rules on the dates mentioned as below.

The borrower, Co-Borrower/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for an amount as mentioned in the demand notice and further interest thereon.

Sr. No.	Agreement No	Borrower, Co-borrower, Guarantors & Legal Heirs Name	Date & Amount of Demand Notice	Property Description	Date of Possession
1.	DRHME00427627	MOHAMMAD ARSHAD, AAS MOHD and MRS KHUSHNODA	07-09-2022/ Rs.12,90,554.83/- Due as on 07-09-2022	HOUSE NO 194/5, PART OF HOUSE NO 194, KHASRA NO 3934, UMAR NAGAR OPP JHULE WALA PUL, HAPUR ROAD, MEERUT, UTTAR PRADESH-250002	05-07-2023

Date: 11.07.2023
Place: MEERUT (UP)

Sd/
Authorized Officer
DCB Bank Limited

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL Home Finance Ltd.) (IFL HFL) Corporate Office at Plot No. 96, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Branch Office at - Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "the Act"), whereas the Authorized Officer ("AO") of IFL HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS AS IS WHAT IS BASIS" for realization of IFL HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Ankita 2. Mrs. Bhupendra Singh 3. Karanvir and Sons Enterprises, 4. Mrs. Prem Devi (Prospect No. IL10115362)	11-Nov-2022 Rs.15,54,173/- (Rupees Sixteen Lakh Fifty Four Thousand One Hundred Seventy Three Only)	All that part and parcel of the property bearing Plot No. 15, Admesurimg Area 100 Sq. Yds 18.631 Sq. Mtrs., 2nd Floor Back Side Gali No. - 16, Block G, Raja Park, Uttam Nagar, New Delhi-110058	27-June-2023	Rs. 15,30,000/- (Rupees Fifteen Lakh Thirty Thousand Only)
1. Mr. Karan Singh Fawcett, 2. Mr. Bhupendra Singh, 3. Karanvir and Sons Enterprises, 4. Mrs. Prem Devi (Prospect No. 87658 & 82100)	11-May-2022 Rs.50,40,000/- (Rupees Fifty Lakh Four Thousand Seven Hundred Forty Only)	All that part and parcel of the property bearing Mcf H.No.563/5, Admesurimg 2700 sq.ft. Ward No-32, Waka Mauja Sili, Sector-8 Lal Dora, Ballabgarh, Faridabad, 121006, Haryana, India.	19-July-2022	Rs. 45,70,000/- (Rupees Forty Five Lakh Seventy Thousand Only)

Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankauctions.com and pay through link available for the property/Secured Asset only.

Note: Payment link for each property/Secured Asset is different. Ensure you are using link of the property/Secured Asset you intend to bid vide public auction. For balance payment, upon successful bid, has to be performed through RTGS/NEFT. The accounts details are as follows: a) Name of the Account: IFL Home Finance Ltd., b) Name of the Bank: Standard Chartered Bank, c) Account No.: 9902879xxxxx followed by Prospect Number, d) IFSC Code: SCBL036001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:

- For participating in e-auction, intending bidders required to register their details with the Service Provider (www.bankauctions.com), well in advance and has to create the login ID and password. Intending bidders have to submit / send their "Tender Form" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the costs, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The bidders are advised to go through the website https://www.bankauctions.com and https://www.ifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-mail ID: support@bankauctions.com, Support Helpline Numbers: +91 2919812425/26
- For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL Toll Free No.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to e-mail: auction@ifl.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment by any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses towards the date of tender/auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Faridabad/Delhi, Date: 11-July-2023
Sd/- Authorised Officer, IFL Home Finance Limited.

JUSTRIDE ENTERPRISES LIMITED
Regd. Office: B-1, 34/1, Vikas House, Vikas Path Marg, East Punjabi Bagh, Delhi 110026
CIN: L74899DL1967PLC004704, E-mail: justrideindia@gmail.com, www.justrideenterprises.com
Tel: +91-7065084854, Script Code: 531035

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023
(Figures in Lakh)

Particulars	Quarter Ended		Year Ended	
	June 30, 2023 (Unaudited)	March 31, 2023 (Audited)	June 30, 2022 (Unaudited)	March 31, 2023 (Audited)
Revenue from Operations	2752.69	19.50	-	19.50
Other Income	0.00	4.85	-	4.85
Total Income from Operations	2752.69	24.35	-	24.35
Total Expenses	2747.85	10.06	3.66	16.68
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	4.84	14.29	(3.66)	7.67
Exceptional Items	-	-	-	-
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	4.84	14.29	(3.66)	7.67
Tax Expenses	-	-	-	-
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4.84	14.29	(3.66)	7.67
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	4.84	14.29	(3.66)	7.67
Equity Share Capital (Paid-up Share Capital)	147.316	147.316	147.316	147.316
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	(225.77)	(211.92)	(217.22)	(211.92)
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
1. Basic:	0.03	0.97	(0.02)	0.00
2. Diluted:	0.03	0.97	(0.02)	0.00

Notes:

- The financial results of the company for the quarter ended June 30, 2023 have been reviewed by the Audit Committee of the Board and approved by the Board of Directors at its meeting held on 10th July, 2023.
- These financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS") prescribed under section 133 of the Companies Act, 2013 read with the relevant rules issued there under and the other accounting principles generally accepted in India.
- The figures for the previous period have been regrouped / rearranged / reclassified wherever necessary to make them comparable.
- The company's net worth as on 30th June 2023 is Rs. (-)78.45 Lakhs as compare to Rs. (-)64.60 as on 31st March 2023, which cast a significant uncertainty on the company's ability to continue as a going concern. There is change in management of the company during the previous year and new management strategy to revive the business of the company. For the quarter ended 30th June 2023, the company has made gross revenue from operations of Rs. 2752.69 Lakhs (Sale of Securities 2736.40 & Sale of Services 16.29 Lakhs) and reported Rs. 4.84 Lakhs profit after tax during the first quarter. In view of these positive developments, the company has prepared the aforesaid statement on a going concern basis.
- During the quarter ended 30th June 2023, the company incurred Rs. 18.70 Lakhs as fees for increase in authorized share capital for the purposes of proposed issue of shares against preferential allotment. The same expenditure has been charged to Other Equity being capital expenditure in nature.
- The company has only one reportable segment of Trading in Securities/Shares which is identified on the basis of quantitative threshold criteria as given in Ind AS 108.
- The results for the quarter and year ended on March 31, 2023 are available on the BSE Limited website (URL: www.bseindia.com) and on the Company's website (www.justrideenterprises.com).

Date: 11.07.2023
Place: Delhi

For JUSTRIDE ENTERPRISES LIMITED
SUKRITI GARG
Director
Din: 09585946

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act), read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under section 13(2) of the said Act, read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s) to repay the amount mentioned in the respective Demand Notice(s) issued to them, in connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower (s) / Co-Borrower (s)	Demand Notice Date & Amount	Description of secured asset/Immovable property
Mr. Sanjay Sobhant, Mrs. Gudi Sanni, Mr. Sachin, (Prospect No. IL10229852)	06-July-2023 & Rs.23,77,073/- (Rupees Twenty Three Lakh Seventy Seven Thousand Seven Only)	All that piece and parcel of the property being: Upper Ground Floor without roof terrace rights towards back side of built-up property bearing Plot No.67 and 68, Carpet area Ad Measuring 383 Sq. Ft., Built up Ad Measuring: 430 Sq. Ft., Kh.No.598, Situated in the revenue estate of Village Harsai, in connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:
Mr. Piyush Jain, Mr. Meena Jain, Mrs. Pranjali Jain, Piyush Fawcett (Prospect No. IL10108719)	06-July-2023 & Rs.21,85,667/- (Rupees Twenty One Lakh Eighty Five Thousand Six Hundred Sixty Seven Only)	All that piece and parcel of the property being: Built Up Second Floor, Back LHS, PVI No. 303, without roof / Terrace rights, area measuring 50 Sq Yards, out of above said built up Property Bearing Plot No-60, Out of Kharsa No. 59/21, situated in the Revenue Estate of Village Harsai, Delhi State Delhi Colony known as Mohan Garden, Block-K2, Uttam Nagar West Delhi-110059
Mr. Saurosh, Mr. Gyan Chand, Mrs. Usha, (Prospect No. 877173)	06-July-2023 & Rs.25,87,438/- (Rupees Twenty Five Lakh Eighty Seven Thousand Four Hundred Thirty Eight Only)	All that piece and parcel of the property being: Flat No:UJ-02, Front RHS, Area Ad Measuring 750 Sq. Ft., HIG, without Roof Rights, Built on Plot No. B-42, Kharsa No. 409, SLF Ved Vihar, Loni, Ghaziabad-201102, Uttar Pradesh, India.

If the said Borrower fails to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to our Branch Office: Plot No.96 Udyog Vihar, Phase-V, Gurgaon Haryana -122015, A-C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301/Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi or Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.

Place: Delhi/Noida, Date: 11-07-2023
Sd/- Authorised Officer, For IFL Home Finance Ltd.

पंजाब नेशनल बैंक Punjab National Bank
..... नरसिं को प्रीति (A GOVERNMENT OF INDIA UNDERTAKING) the name you can BANK upon!

Circle Sastra - Ghaziabad
1Ind Floor, KJ 13 Kavi Nagar Ghaziabad - 201002, U.P, Email : cs8228@pnb.co.in.

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

A notice is hereby given that the following Borrowers/Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unopened and as such they are hereby informed by way of this public notice.

Sr. No.	Name of Borrowers/ Guarantors, Date of NPA	Details of Properties/ Address of Secured Assets to be Enforced	Demand Notice Date
1	SH. ARUN NAGPAL S/O SH. CHIMAN LAL, R/o-House No. 50, Balapura, Ghaziabad-201001 Also at: 187-C, Purva Ismail Khan, Turab Nagar, Ghaziabad, U.P. 201001	Residential House Municipal No. 187-C, situated at Turab Nagar, Mohalla Purva Ismail Khan, Ghaziabad, Uttar Pradesh build on a piece of land measuring Area 110 sq. yards, or 91.971 sq mtrs. (Ground Floor covered area 91.971 sq. mtrs., First Floor covered area 45.98 sq. mtrs, and Second Floor covered area 45.98 sq. mtrs., All Floors covered area 229.92 sq. mtrs.) In the name of Shri Arun Nagpal S/o Shri Chiman Lal, Smt. Anju Nagpal W/o Shri Arun Nagpal, Sh. Anil Nagpal S/o Shri Chiman Lal Nagpal and Smt. Neelam Nagpal W/o Shri Arun Nagpal, Bounded as: East-Road 40 ft Wide, West- House of others, North- House of Balwant Singh, South- House of Gauri Bahal	Demand Notice Dated 17-06-2023 Amount Outstanding ₹ 2,54,54,177.00 as on 31-05-2023 + interest + Legal Charges.
2	SH. ARUN NAGPAL S/O-SH.CHIMAN LAL NAGPAL, R/o-House No-50, Balapura Turab Nagar Ghaziabad U.P. Also at: House No-187 C Kharsa No-978, Village-kela Turab Nagar, Ghaziabad U.P. Also at: House No-167 (Old No 155) 2nd Floor, Turab Nagar Ghaziabad U.P. Smt. Anju Nagpal W/o Sh. Arun Nagpal, R/o House No. 50, Balapura-1, Turab Nagar Ghaziabad U.P. Also at: House No-187 C Kharsa No-978, Village-kela Turab Nagar, Ghaziabad U.P. Also at: House No-167 (Old No 155) 2nd Floor, Turab Nagar Ghaziabad U.P.	Residential Flat No-167 (Old No-155), Second Floor (Without Roof rights), Purva Ismail Khan, Turab Nagar, Ghaziabad, Uttar Pradesh Area 83.20 Sq Mtr. In the name of Arun Nagpal S/o Sh. Chiman Lal Nagpal, Boundary of Flat: East: Road, West: House of Ram Chandar, North- Nehru cooperative society, South: House of Kude malq	Demand Notice Dated 22-06-2023 Amount Outstanding ₹ 83,25,139.00 as on 31-05-2023 + interest + Legal Charges.

Loan Accounts have been classified as a NPA on 07-04-2017

Loan Accounts have been classified as a NPA on 11-01-2017

The steps are being taken for substituted service of notice. The above Borrowers / Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Dated : 11-07-2023, Place : Ghaziabad
Authorized Officer, Punjab National Bank

PNB Housing Finance Limited
Ghar Ki Baat

APPENDIX-IV-A - E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

Registered Office: 9th Floor, Anshik Bhawan, 22, K.G. Marg, New Delhi-110 001
Ph: 011-23357111, 23357112, 23705414, Website: www.pnbhousing.com

BRANCH OFFICE: DELHI HARIDWAR MAIN ROAD, NEXT TO AUROBINDO ASHRAM, RANIPUR MOR, JWALPUR, DISTT HARIDWAR - 249407

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column No. - A that the below described immovable property(ies) described in Column No. - D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken as described in Column No. - C) by the Authorized Officer of M/s PNB Housing Finance Limited (PNB HFL) / Secured Creditor, will be sold on "AS IS WHERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether known or unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrower(s)/mortgagor(s) (since deceased) as the case may be indicated in Column No. - A under Rule-8(b) & 9(1) of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/s. PNB Housing Finance Limited (PNB HFL), secured creditor's website i.e. www.pnbhousing.com

Loan No. Name of the Borrower / Co-Borrower / Guarantor(s) / Legal Heirs (A)	Demand & Amount (B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances / Court Case if any (K)
HOU/HWR/0219/647575 (Co-Borrower) Pitamber Sahni & B.O.: Haridwar	Rs. 11,12,163.28 (Rupees Eleven Lakhs Twelve Thousand One Hundred Sixty Three and Paise Twenty Eight Only)	(Physical)	Plot No 252, Kharsa No. 341, Situated At: Block-02, Shri Ved City, Measuring Area 630 Sq. Ft. Village Ahmadpur, Gram Pargana Jwalpur, Tehsil and Dist. Haridwar, Uttarakhand, India, 241407, Bounded As: North- Plot No 253, Sm 35 Ft. South: Plot No 251, Sm 35 Ft. East : Plot No 242, Sm 18 Ft West : 20 Ft Passage, SM 18 Ft	Rs. 6,79,000/-	Rs. 67,900/-	26.07.2023	Rs. 10,000/-	17.07.2023 between 10:30 A.M. to 04:00 P.M.	27.07.2023 between 10:30 A.M. to 02:00 P.M.	*NIL/Not Known
HOU/HWR/1118/604666 (Borrower) Raju Daniel, Neetu Daniel (Co-Borrower) B.O.: Haridwar	Rs. 33,16,170.58/- (Rupees Thirty Three Lakh Sixteen Thousand One Hundred Seventy and Paise Only)	(Physical)	All that Property Bearing Plot No. 16, Kharsa No 1674, Situated At, Hanuman Puram, Village Salempur Mehdood 02, Measuring Area 1740 Sq.ft. Pargana Roorkes, Tehsil and Dist. Haridwar, Uttarakhand, India 241407, Bounded As North- Property of Others, SM 32 Ft. South- Passage 17 Ft Wide, SM 32 Ft. East- Property of Others, SM 55 Ft 7 Inch, West- Plot No. 15, SM 53 Ft 2 Inch.	Rs. 15,39,000/-	Rs. 1,53,900/-	26.07.2023	Rs. 10,000/-	17.07.2023 between 11:00 A.M. to 04:00 P.M.	27-07-2023 between 10:30 A.M. to 02:00 P.M.	*NIL/Not Known

*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable secured assets except what is disclosed in the Column No. - K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

- As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in Column No. - K, application form or making Offer(s) to the bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.
- Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement letter and in default of such deposit, the property/secured asset shall be resold.
- M/s C I

